



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1904/2021
M.A No. 2435/2021**

This the 7th September, 2021

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Brahm Singh,
S/o Mangal Sain,
R/o House No. 595, Jwala Nagar,
New Delhi- 110032

Presently Working as:
Radiographer
ESIC Hospital
A-3, Tulsi Marg, Sector 24
Noida, Uttar Pradesh 201301
Tsagar5095@gmail.com

...Applicant

(By Advocate: Sh. Prateek Dhanda)

VERSUS

1. Employees' State Insurance Corporation
Through its Director General,
Panchdeep Bhawan,
Comrade Indrajeet Gupta Marg,
New Delhi- 110002
Dir-gen@esic.nic.in
2. Additional Commissioner & Regional
Director, ESIC,
ESI Corporation,
DDA Complex cum Office, 3rd and 4th Floor
Rajendra Place,
Rajendra Bhawan,
New Delhi- 110008
Rd-delhi@esic.nic.in
3. Union of India
Ministry of Labour & Employment
Through its Secretary
Shram Shakti Bhawan
Rafi Marg,



New Delhi- 110001
Secy-labour@nic.in

...Respondents

(By Advocate: Sh. V.K. Singh for R-1 & 2
 Sh. S. N. Verma for Sh. R. K. Jain for R-3)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

In the present OA, the applicant has prayed for the following reliefs:-

“(i) Issue an appropriate direction or order directing the Respondent No. 1 to pass a reasoned order disposing off the Appeal /Revision dated 29.10.2020/08.07.2021 preferred by the Applicant seeking setting aside Orders dated 28.08.2019 and 17.09.2020.

(ii) Issue an appropriate direction or order quashing the Order dated 17.09.2020 issued by the Respondent No. 1 confirming the Order 28.08.2019 passed by the Respondent No. 2;

(iii) Issue an appropriate direction or order quashing the Order dated 28.08.2019 issued by the Respondent No. 2 by way of which a Major Penalty has been imposed on the Applicant;

(iv) Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.”

2. Learned counsel for the applicant submits that against the disciplinary order and the appellate order, the applicant has preferred a statutory revision petition followed by a reminder dated 08.07.2021 (Annexure A-12), however, even after lapse of more than ten months, the statutory revision petition has not been considered and disposed by the respondents.



3. Issue notice. Sh. V. K. Singh, learned counsel for Respondent No. 1 & 2 and Sh. S. N. Verma on behalf of Sh. R. K. Jain, learned counsel for Respondent No. 3, appear on advance service and accept notice.
4. In the facts and circumstances and with the consent of the learned counsels for the parties, the present OA is disposed of at this very stage, with direction to the respondents to consider the applicant's aforesaid pending statutory revision petition dated 29.10.2020 and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within twelve weeks of receipt of a copy of this order.
5. OA is disposed of in the aforesaid terms. No costs.

Pending MA also stands disposed of.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)